

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.201
IB-391(ND)/2021

IN THE MATTER OF:

Mr. Ashish Kumar & Ors.

.....APPLICANT/PETITIONER

Vs.

Aadhar Infraholding Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Pratiush Pratik, Advocate.

For the Respondent

: Adv Sumesh Dhawan, Vatsala Kak and Raghav Dembla

ORDER

Mr. Pratiush Pratik, Learned Counsel appearing for the Applicant submitted that, pursuant to the order dated 01.03.2023 an application seeking withdrawal of the petition with respect to 62 Financial Creditors has been filed. Since, the said application is not listed today.

List on **13.03.3023**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**